

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**THURSDAY, THE TWENTY FOURTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY**

WRIT PETITION NO: 32097 OF 2026

Between:

Ala Praveen Prakash, S/o. Ala Venkata Subbaiah, Age 19 years, Occ: Student,
R/o. Door No. 1-19, Pothuru Village, Guntur District.

...PETITIONER

AND

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.
3. C. Malla Reddy Institue of Medical Sciences, Rep by its Principal / Correspondent Kandalkoya, Medchal, Medchal Malkajgiri District

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the 2nd and 3rd respondent in cancelling the MBBS seat under Management Quota C / NRI Category in the 3rd respondent college allotted on 15.09.202 NEET Roll No. 2101101089, on the ground that petitioner has not re verified the education certificates on 21.09.2026 before 6.00 pm though respondent received the college fee of Rs. 23,10,000/- through RTGS m Account No. 50200062460067 HDFC Bank, Medchal Branch, Medchal Malkajgiri District is illegal, arbitrary and unconstitutional and consequently direct the 2nd and 3rd respondents to permit the petitioner to report / joining in the 3rd respondent

college in MBBS Seat allotted under Management Quota C / NRI Category by verifying the Educational Certificates of the petitioner and other relevant certificates.

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to reserve the allotted seat to the petitioner in MBBS course under Management Quota "C" / NRI Category without including in the next phase of counselling pending disposal of the above writ petition.

I.A. NO: 2 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd and 3rd respondents to permit the petitioner to report / joining in the 3rd respondent college in MBBS Seat allotted under Management Quota "C" / NRI Category by verifying the Educational Certificates of the petitioner and other relevant certificates.

Counsel for the Petitioner: SRI B.MURALIDHAR

Counsel for the Respondent No.1: SRI TANDRA RAMESH,

AGP FOR MEDICAL HEALTH & FW

Counsel for the Respondent No.2: SRI T.SHARATH, SC FOR KNRUHS

Counsel for the Respondent No.3: --

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY**

WRIT PETITION No.32097 OF 2026
(CNR No.HBHC010661632026)

DATED : 24.09.2026

Between:

Ala Praveen Prakash

... Petitioner

AND

**The State of Telangana,
Rep. by its Principal Secretary,
Medical & Health Family Welfare Department,
Secretariat Building, Hyderabad and 2 others**

... Respondents

ORDER:

Mr. B. Muralidhar, learned counsel appears for the petitioner.

Mr. Tandra Ramesh, learned Assistant Government Pleader for
Medical, Health and Family Welfare Department appears for
respondent No.1.

Mr. T.Sharath, learned Standing Counsel for Kaloji Narayana
Rao University of Health Sciences appears for respondent No.2.

2. The writ petitioner got a seat in the first phase of
counselling for admission to MBBS course in respondent No.3
Medical College as per annexure P2 allotment details.

Learned counsel for the respondent No.2-University does not dispute the contention of the petitioner that fee of Rs.23,10,000/- was deposited through RTGS before the cut-off time and date i.e., 21.09.2026 in the account of the respondent No.3 Medical College. However, the petitioner could not reach the college in time for submission of the original documents for completing the formalities of admission.

3. Learned Standing Counsel for the respondent No.2-University submits that on this exceptional ground, if the seat has not been allocated to any other candidate or carried over to the second phase of counselling, then the petitioner can be accommodated. Otherwise, the petitioner can be allowed to participate in the second phase of counselling.

4. Learned counsel for the petitioner submits that the petitioner is present at the respondent No.3 Medical College today to complete the admission formalities with his original documents, if the seat has not been allocated yet. He further submits that the second phase of counselling for admission to the Management Quota is going to close today by 4:00 P.M.

5. In the aforesaid background facts and circumstances, we are of the view that the respondent No.2-University would allow admission of the petitioner in case the seat is not allocated to any other candidate or carried forward to the next phase of counselling because of the exceptional grounds made out on the part of the petitioner. In case, the seat has been allocated to any other candidate, the petitioner be allowed to participate in the subsequent phase of counselling including the second phase of counselling, which is going to close today.

6. Let this order be communicated to the concerned Medical College by the learned Standing Counsel for the respondent No.2-University immediately.

7. The Writ Petition is disposed of accordingly. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

SD/- K.BHAVANI SWAMY
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

- To**
1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad, State of Telangana -500 055
 2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
 3. The Principal / Correspondent Kandalkoya, C. Malla Reddy Institute of Medical Sciences, Medchal, Medchal Malkajgiri District.
 4. One CC to SRI B.MURALIDHAR, Advocate [OPUC]

5. Two CCs to GP FOR MEDICAL HEALTH & FW, High Court for the State of Telangana, at Hyderabad. [OUT]
6. One CC to SRI T.SHARATH, SC FOR KNRUHS [OPUC]
7. Two CD Copies

PSK.

TKS

HIGH COURT

DATED: 24/09/2026

**ORDER
WP.No.32097 of 2026**



**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS.**

Q
(10)
6/10/26
Q